

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3590/2021

(Arising out of impugned final judgment and order dated 20-01-2021 in CRLA No. 7649/2019 passed by the High Court of Judicature at Allahabad)

ARVIND KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and
IA No. 59794/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 59793/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 59792/2021 - EXEMPTION FROM FILING O.T.)

Date : 06-12-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Pratiksha Tripathi, Adv.
Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Ms. Ishita Bedi, Adv

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant is in custody for about six years.

Having regard to the facts and circumstances of the case, we deem it proper to release the appellant on bail. Therefore, we direct release of the appellant on bail subject to the conditions to be imposed by the trial Court.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER